

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1885 & 1886 OF 2018 IN
DFR NO. 3652 OF 2018

Dated: 10th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Power Company of Karnataka Ltd Appellant(s)
Vs.
Udupi Power Corporation Limited & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. D.L. Chidananda

Counsel for the Respondent (s) : ---

ORDER

(IA No. 1885 of 2018 – Leave to file Appeal)

We have heard the learned counsel, Mr. D.L. Chidananda, appearing for the Appellant on IA No. 1885 of 2018.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the statement made in the application in paras 2 to 7, we find the same satisfactory and accepted. IA No. 1885 of 2018 is allowed. Application for leave to file the Appeal is granted and stands disposed of.

IA NO. 1886 OF 2018 IN
DFR NO. 3652 OF 2018

Issue notice to the Respondents returnable on 07.02.2019. Dasti, in addition, is also permitted.

List this matter on 11.02.2019.

(Ravindra Kumar Verma)
Technical Member

vt/kt

(Justice N.K. Patil)
Judicial Member